

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 02 of 2021

Under section 61 of the Insolvency & Bankruptcy Code, 2016)

(Arising out of Order dated 19.3.2020 in C.P.(IB) No.662/07/HDB/2019

passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench, Hyderabad

In the matter of:

Pradeep Kumar SekarAppellant

Survey No.183 Part, CF Area, Phase III,
Industrial Development Park,
Ghatkesar Mandal,
APIIC-IALA Cherlapalli Municipality,
Rangareddi, Telengana 500 051.

V.

Solar Semiconductor Energy System
(India) Pvt. Ltd. .

Represented by Mr.Murali Prasanth Nalam IRP
Villa 67, Road No.3, Dollars Meadows,
DRK College of Engineering,
Bowrampet, Hyderabad 500043.

2. Orix Leasing and Financial Services India Limited

Plot No.94, Marol Co-operative Industrial Estate,
Andheri-Kurla Road, Andheri (East),
Mumbai 400059.

..Respondents

Present:

For Appellant

: Mr.Ramakrishnan Viraraghavan,
Senior.Advocate
Mr.Vijayaragavan SP, Advocate

For Respondent 1 : Ms. Mano Ranjani, Advocate
For Respondent 2 : Mr.J.Surya Narayana, Advocate

ORDER
(VIRTUAL MODE)

Heard both sides in full. 'Judgement' is Reserved.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

01.04.2021

HR